

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

O.A.no.158/91

Date of Order:29.10.93

1.G.Venkataiah
2.S.Abdul Rashid
3.S.Thirupaiah

.. Applicants

Vs.

1.Union of India per General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.
2.Divisional Railway Manager,
South Central Railway, Guntakal,
Anantapur District.

.. Respondents.

Counsel for the Applicants : Mr.G.Ramachandra Rao

Counsel for the Respondents : Mr.Jalli Siddaiah

CORAM:

THE HON'BLE JUSTICE MR.V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER (ADMN.)

OA.158/91

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri G. Ramachandra Rao, learned counsel for the applicants and Sri Jalli Siddaiah, learned standing counsel for the respondents.

2. All the three applicants herein joined service as ^{year} Station Porters in 1979. In the 1989 they were promoted to the post of Corridor Coach Attendants in Guntakal on 29-9-1989.

3. One-third of the posts of Ticket Collectors have to be filled up by promotion from the specified category referred to in Group-D and one of those categories is Corridor Coach Attendants. On 22-10-1990, a notification was issued calling for applications from the eligible Group-D staff for consideration for promotion for 13 posts of TCs. The three applicants also applied for it. But their names were not shown in the eligibility list of 1991. The eligibility for consideration for promotion is three years service. The question had arisen as to whether the said period of three years is in Group-D or in the specified category in Group-D, ^{for being} who were eligible for consideration for promotion to the category of TCs.

The CPO of South Central Railway gave a circular to the effect that the three years of eligibility service should be in the feeder category i.e. in the category which is eligible for promotion to TCs.

4. IN OA.247/88 by order dated 20-11-1989, the Bench of this Tribunal held that the three years eligibility

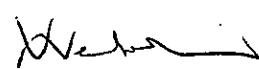
service is in Group-D and not in the feeder cadre.

5. By interim order in this OA, these three applicants were permitted to appear for written test and when they passed in the written test they were called for interview. But their ranking¹³ were beyond 30. Thus even though the applicants were eligible for promotion in TC category in of the principle laid down 1990, in view ~~of the judgement~~ in OA.247/88, no direction can be given for their selection in view of their lower ranking.

6. Accordingly, this OA is dismissed as infructuous.

No costs.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice-Chairman

Dated : October 29, 93
Dictated in the Open Court


Deputy Registrar (J)

To

1. The General Manager, S.C.Rly, Railnilayam, Secunderabad.
2. The Divisional Railway Manager, S.C Rly. Guntakal,
sk Anantapur Dist.
3. One copy to Mr.G.Ramachandra Rao, Advocate, CAT.Hyd.
4. One copy to Mr.J.Siddaiah, SC for Rlys. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One sparecopy.

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PVM

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 20- 10 -1993

~~ORDER~~ JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 158/91

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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